

REPORT OF THE TECHNICAL ENQUIRY COMMITTEE ON THE COLLAPSE OF THE ROOF OVER THE STEEL MELTING SHOP OF ROURKELA STEEL PLANT

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES/इस्पात और खान मंत्रालय में राज्य मंत्री (SHRI SHAH NAWAZ KHAN) : Sir, I beg to lay on the Table a copy (in English and Hindi) of the main Report of the Technical Enquiry Committee on the collapse of the roof over the Steel Melting Shop of the Rourkela Steel Plant. [Placed in Library. See No. LT—1171/71.]

THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (CLASSIFICATION OF GOODS) RULES, 1971

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS/कम्पनी कार्य विभाग में उपमंत्री (SHRI BEDABRATA BARUA) : Sir, I beg to lay on the Table, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969, a copy of the Hindi version of the Department of Company Affairs Notification G. S. R. No. 1033, dated the 26th June, 1971, publishing the Monopolies and Restrictive Trade Practices (Classification of Goods) Rules, 1971. [Placed in Library. See No. LT—1134/71.]

THE AIR CORPORATIONS (AMENDMENT) RULES, 1971

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION/पर्यटन और नागर विमानन मंत्रालय में राज्य मंत्री (DR. SHRIMATI SAROJINI MAHISHI) : Sir, I beg to lay on the Table under sub-section (3) of section 44 of the Air Corporations Act, 1953, a copy of the Ministry of Tourism and Civil Aviation Notification S. O. No. 2659, dated the 12th July, 1971 (in English and Hindi), publishing the Air Corporations (Amendment) Rules, 1971. [Placed in Library. See No. LT—1132/71.]

(i) APPROPRIATION ACCOUNTS (CIVIL), 1968-69

(ii) AUDIT REPORT (CIVIL), 1970 FOR 1968-69

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS/

कम्पनी कार्य विभाग में उपमंत्री (SHRI BEDABRATA BARUA) : Sir, on behalf of Shrimati Sushila Rohatgi I beg to lay on the Table—

(a) A copy each of the following papers (in Hindi)—

(i) Appropriation Accounts (Civil), 1968-69.

(ii) Audit Report (Civil), 1970 (relating to the year 1968-69).

[Placed in Library. For (i) and (ii). See No. LT—1173/71]

NOTIFICATIONS UNDER THE GUJARAT SALES TAX ACT, 1969

SHRI BEDABRATA BARUA : Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Government of Gujarat, under sub-section (3) of section 49 of the Gujarat Sales Tax Act, 1969, read with clause (c) (v) of the Proclamation, dated the 13th May, 1971, issued by the President in relation to the State of Gujarat :

(i) Notification No. (GHN-27) GST—1071/(S. 49) (16)—TH., dated the 16th April, 1971.

(ii) Notification No. (GHN-42) GST—1071/(S. 49) (17)—TH., dated the 16th June, 1971.

(iii) Notification No. (GHN-52) GST—1071/(S. 49) (18)—TH., dated the 17th July, 1971.

(iv) Notification No. (GHN-69) GST—1071/(S. 49) (19)—TH., dated the 20th September, 1971. [Placed in Library—For (i) to (iv) See No. LT—1126/71.]

THE BOMBAY SALES OF MOTOR SPIRIT TAXATION (GUJARAT AMENDMENT) RULES, 1971

SHRI BEDABRATA BARUA : Sir, I also beg to lay on the Table a copy of the Gujarat Government Notification No. (BHN-32) MSA—1571-(18)—TH., dated the 27 April, 1971 (in English and Hindi), publishing the Bombay Sales of Motor Spirit Taxation (Gujarat Amendment) Rules, 1971, under sub-section (4) of section 36 of the Bombay Sales of Motor